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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3232/2001

New Delhi this the 3rd day of December, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P.Singh, Member (A)

Sushil Kumar Yadav,
S/O Shri Madan Mohan Yadav,
Mohalla Barh Pura, Sadar Bazar,
Mathura (UP)

... Applicant

(By Advocate Shri D.N.Sharma)

VERSUS

- 1.Union of India through the
Secretary to the Government of India,
Ministry of Defence, South Block,
New Delhi.
- 2.The Director General of Medical Services
(Army) (GMS-3(b) Adjutant General's Branch,
'L' Block, D.H.Q. Post Office, New Delhi.
- 3.The Major General Incharge,
Headquarters Central Command,
(Medical Branch), Lucknow-Cantt.
- 4.The Commandant,
Military Hospital,Mathura(UP)

... Respondents

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard Shri D.N.Sharma, learned counsel. He has submitted that the applicant had made a representation dated 3.11.2001 to the respondents which has been forwarded by Respondent No.3 to Respondent No.2 i.e. Directorate General of Medical Services, New Delhi for necessary consideration and decision. These facts have been mentioned in the Annexure A-1 letter dated 10.11.2001.

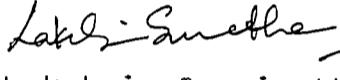
2. However, we note that this OA has been filed by the end of November, 2001 in which the main prayer is that a

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direction may be given to the respondents to deal with the representation made by the applicant dated 3.11.2001 by a speaking and reasoned order within a time bound period.

3. Noting the above facts and the submissions made by the learned counsel, the OA is disposed of with a direction to respondent No.2 to consider the applicant's representation dated 3.11.2001 (Annexure A 2) which has been forwarded to that office by Respondent No.3 within a period of four months from the date of receipt of a copy of this order with intimation to the applicant. No order as to costs.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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